

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

(IB)-348(ND)/2017

**CORAM:**

**PRESENT: DR. V.K. SUBBURAJ  
HON'BLE MEMBER(T)**

**DR. DEEPTI MUKESH  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.04.2019.**

**NAME OF THE COMPANY: M/s. Rachna Sarees Vs. Charming Apparels  
Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: U/s. 9 of IBC Code, 2016**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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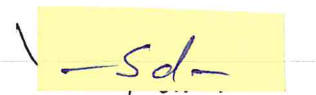
<b>Present:</b>	Advocate for the Petitioner.
	Advocate for the Respondent.

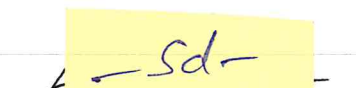
**ORDER**

CA 325/C-II/ND/2019 is filed by RP under Section 19(2) read with section 68, and other provisions of the I & B Code.

Issue notice to respondent 2 and 3 being the ex-directors Mr. Atul Jain and Mr. Rahul Jain.

Issue notice to respondent no. 2 and 3. Fix this case for arguments on 03.05.2019.

  
(Dr. V.K. Subburaj)  
Member (T)

  
(Dr. Deepti Mukesh)  
Member (J)